

Number of Motion Picture Banned during Emergency

133. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many Motion Picture were banned by the Censor Board on Political reasons during the Emergency period;

(b) is it a fact that the film entitled "KISSA-KURSI-KA"—produced by Shri Amrit Nahata was blamed by the Censor Board on Political reasons;

(c) whether the Government ordered reconsideration of all such banned films, and

(d) if so, how many decisions have been changed?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) (a) The power to ban picture does not vest with the Censor Board but with Government. The only picture banned by Government during this period on grounds other than violence, sex, vulgarity etc. was "AT FIVE PAST FIVE".

(b) This picture was not banned but refused certificate.

(c) No, Sir.

(d) Does not arise.

Imposition of Complete Censorship on Newspapers in Madhya Pradesh

134. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether on or about 18th March, 1977 complete censorship was imposed on Raipur (M.P.) newspapers by the Additional District Magistrate Raipur on printing/publication of the news items relating to the attack on a Janata candidate and Party Workers;

(b) whether Chief Minister of Madhya Pradesh and the former Union Minister of Information and Broadcasting had given the above orders of censorship;

(c) whether President of the Madhya Pradesh Union of Working Journalist (Raipur Unit) has complained about this incident; and

(d) whether Government have investigated the matter and if so, action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). Government's attention has been drawn to a press report of this incident. Government, however, has made enquiries from the Government of M. P. but no reply has yet been received.

भारत रक्षा नियमों के अन्तर्गत राजनीतिक बन्धियों के विचाराधीन मामले

135. श्री युवराज :

श्री छद्दी राम अर्गल :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत रक्षा नियमों के अन्तर्गत राजनीतिक बन्धियों के मामले विचाराधीन हैं ;

(ख) यदि हां, तो उनकी राज्यवार संख्या कितनी है; और

(ग) भारत रक्षा नियमों के अन्तर्गत चलाये गये मामलों को सरकार का कब तक वापस लेने का विचार है ?

गृह मंत्री (चौधरी चरण सिंह): (क) और (ख) भारत रक्षा तथा आन्तरिक सुरक्षा नियमों के अधीन मामलों में अन्तर्गत राजनीतिक व्यक्तियों की संख्या से सम्बन्धित सूचना